

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.493/94

Wednesday this the 30th day of March, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.Gopalan,
S/o. P.M.Rairu Nambiar,
Parankey House,
P.O. Chattukappura, Koodali,
(Via) Kannur Dist.

..Applicant

By Advocate Mr.M.R.Rajendran Nair

vs.

1. The Flag Officer Commanding-in-Chief,
Southern Naval Command, Naval Base, Kochi.
2. The Chief of Naval Staff,
Naval Head Quarters,
New Delhi.
3. Union of India, represented by
Secretary to Government,
Ministry of Defence, New Delhi. .. Respondents

By Advocate Mr.Ajith Narayanan rep. Mr.V.B.Unniraj

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks a declaration that his services are liable to be regularised as Tracer, with effect from 13.1.84. A request in this behalf was rejected by Annexure. Al observing that the decision of this Tribunal governs only the applicants therein. Counsel for applicant submitted that this order cannot be sustained and it is not a speaking order. Learned Standing Counsel also agreed that no reasons are in evidence on the face of Annexure. Al relating to the merits of the case. Even the details of the judgment or number of the case, under reference are not mentioned. We

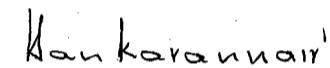
quash Annexure.A1.

2. Applicant may make a fresh representation containing particulars of his service and making out a comparison with others who have been allegedly given the benefits. He may also append a copy of the judgment upon which he relies. If a representation is made, a decision will be taken thereon within four months of the date of receipt of the representation and a reasoned order will be passed.
3. Application is disposed of with the aforesaid directions. No costs.

Dated the 30th March, 1994.


P.V.Venkatakrishnan

P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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